

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.1185  
TO BE ANSWERED ON 23.11.2016**

**FREIGHT CHARGES**

**1185. PROF. SAUGATA ROY:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways could recover a huge amount from the exporters who transported iron ore meant for export on freight charges meant for domestic consumption movements;**
- (b) if so, the details thereof;**
- (c) the steps taken so far to recover the huge amount from exporters;**
- (d) whether the Railways has issued new freight rate circular to help the defaulters by abolishing dual freight rate policy in retrospective manner; and**
- (e) if so, the details thereof and the reasons for a hasty circular in the regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI RAJEN GOHAIN)**

**(a) to (c): Demand-cum-show cause notices have been served on those who prima facie appear to have submitted misleading declaration regarding the end use of iron ore. Presently, the matter is subjudice in the Hon'ble Supreme Court of India. So far, ₹ 172.67 crore has been recovered.**

**(d): No, Madam.**

**(e): Does not arise.**

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